

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 40/RP/2023

Subject : Petition for review of the Order dated 14.10.2023 in Petition No. 632/GT/2020 truing-up of tariff in respect of Teesta Low Dam Hydroelectric Power Station-III (132 MW) for the period 2014-19.

Petitioner : NHPC Limited

Respondents : WBSEDCL

Date of Hearing : **4.4.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, NHPC
Ms. Himangi Kapoor, Advocate, NHPC
Shri Kunal Veer Chopra, Advocate, NHPC
Shri Mohd. Faruque, NHPC
Shri Piyush Kumar, NHPC
Shri Jitendra Kumar Jha, NHPC
Ms. Anushree Bardhan, Advocate, WBSEDCL
Ms. Shirsa Saraswati, Advocate, WBSEDCL

Record of Proceedings

During the hearing 'on admission', the learned counsel for the Review Petitioner submitted that the Review Petition had been filed on the following issue:

'Erroneous application of the rate of depreciation @ 5.056% as against 5.257% claimed for the period 2018-19;

2. The learned counsel for the Review Petitioner also submitted that certain clerical error has occurred in the said order, wherein, while calculating the Design Energy, the Commission had inadvertently recorded reasoning which did not relate to the project of the Review Petitioner. Accordingly, the learned counsel prayed that the error may be corrected.
3. The learned counsel for the Respondent WBSEDCL sought time to file its reply in the matter.
4. The Commission, after hearing the parties, admitted the Review Petition and directed the Respondent to file its reply, on or before **24.4.2024**, after serving a copy to the Review Petitioner. Accordingly, based on the consent of the parties, order in the Review Petition was reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

